



# भारतीय रिज़र्व बैंक

RESERVE BANK OF INDIA

[www.rbi.org.in](http://www.rbi.org.in)

RBI/2017-18/108

A.P. (DIR Series) Circular No. 14

December 12, 2017

To,

All Authorized Persons

Madam / Sir

## Investment by Foreign Portfolio Investors (FPI) in Government Securities

### Medium Term Framework – Review

Attention of Authorised Dealer Category-I (AD Category-I) banks is invited to Schedule 5 to the Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) Regulations, 2000 notified vide [Notification No. FEMA.20/2000-RB dated May 3, 2000](#), as amended from time to time.

### Revision of Limits for the next quarter Jan - Mar 2018

2. The limits for investment by FPIs for the quarter January – March 2018 is increased by INR 64 billion in Central Government Securities (Central G-Secs) and INR 58 billion in State Development Loans (SDLs). The revised limits are allocated as per the modified framework prescribed in the [RBI/2017-18/12 A.P.\(Dir Series\) Circular No.1 dated July 3, 2017](#), and given as under.

Limits for FPI investment in Government Securities							(₹ Billion)
	Central Government Securities			State Development Loans			Aggregate
	General	Long Term	Total	General	Long Term	Total	
Existing limits	1,897	603	2,500	300	93	393	2,893
Revised limits	1,913	651	2,564	315	136	451	3,015

3. The revised limits will be effective from January 01, 2018.

4. The operational guidelines relating to allocation and monitoring of limits will be issued by the Securities and Exchange Board of India (SEBI).

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5. AD Category – I banks may bring the contents of this circular to the notice of their constituents and customers concerned.

6. The directions contained in this circular have been issued under sections 10(4) and 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and are without prejudice to permissions/approval, if any, required under any other law.

Yours faithfully

(T. Rabi Sankar)  
Chief General Manager